

OFFICE ORDER NO. 17 OF 2021

Sub : Restrictive functioning of the Court.

Ref.: 1. Hon'ble High Court Circular dated 23rd February, 2021.

2. Hon'ble High Court Letter No. Insp-I/25/2021, dated 24th March, 2021.

All concerned to note that the Hon'ble High Court vide its letter dated 24th March, 2021 has been pleased to inform this Office that the Hon'ble Administrative Judges' Committee has been pleased to make applicable earlier circular dated 23rd February, 2021 to certain Courts including this Court thereby allowing restrictive functioning of the Courts **w.e.f. from 25th March, 2021 to 09th April, 2021** or till further orders, whichever is earlier.

In view of above, the functioning of all the Courts of this Court is restricted w.e.f. 25th March, 2021 to 09th April, 2021 or till further orders, whichever is earlier, as follows.

1. The Judicial working will be in two shifts with duration of 2½ hours in each shifts i.e. Timing of all the Courts and Office will be as follows :

- (a) Office Working Hours : 10.00 a.m. to 4.30 p.m.
- (b) Court Working Hours : 10.30 a.m. to 1.00 p.m.
&
1.30 p.m. to 4.00 p.m.

2. The Judicial Officers may not pass any adverse order owing to the absence of the advocates, parties, witnesses or accused persons.

